

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

12.08.2011

OA No. 367/2011

Mr. Ashok Yadav, Counsel for applicant.

Heard. The OA is disposed of by a separate order.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K.S. Rathore
(Justice K.S. Rathore)

MEMBER (J)

AHQ

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 12th day of August, 2011

ORIGINAL APPLICATION NO. 367/2011

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Nitin Maheswari son of Shri Rameshwar Lal Gupta, aged about 34 years, resident of 1/349, Vidyadhar Nagar, Jaipur.

.....Applicant

(By Advocate: Mr. Ashok Yadav)

VERSUS

1. Staff Selection Commission through its Chairman, Block No. 12, CGO Complex, Lodhi Road, New Delhi.
2. Regional Director (NR), Staff Selection Commission, Block No. 12, CGO Complex, Lodhi Road, New Delhi.

.....Respondents

(By Advocates: -----)

ORDER (ORAL)

The applicant has filed this OA against the action of the respondents, Staff Selection Commission, in awarding him '0' marks in the Tier-I of the Combined Graduate Level Examination, 2011 on the ground of wrong coding.

2. Brief and relevant facts of the case is that the Staff Selection Commission issued an advertisement on 15.04.2011 thereby inviting applications for Combined Grade Level Examination, 2011. The applicant being fully eligible appeared in the aforesaid examination at Roll No. 2405001810 on 26.06.2011. All the candidates were required to fill in the OMR sheet and the test form number was required to be filled up by darkening the circles provided for each and every number.



The applicant's test form number was 000 L 01 and since there was no circle provided for extreme right '0' (zero), therefore, the applicant inquired from the invigilator. The Invigilator asked the applicant to darken the letter '0' in the OMR sheet. The applicant attempted 146 questions out of total 200 questions and he was hopeful to get around 129 marks but in the result his name was not there in the list of successful candidates.

3. After getting the result, the applicant made a representation to the Chairman of the Staff Selection Commission on 25.07.2011. On 29.07.2011, the Staff Selection Commission issued the details of the candidates who were awarded '0' marks in the Tier-I Examination. The reason for awarding '0' marks was stated as filling up of wrong code by the applicant. The applicant again made a detailed representation dated 01.08.2011 to the Chairman of the Staff Selection Commission stating therein all the facts of the case, which is still pending for consideration.

4. Learned counsel for the applicant submitted that Tier II of the Combined Graduate Level Examination, 2011 is going to be held on 04.09.2011.

5. Looking to the urgency in the matter that the Tier II of the Combined Graduate Level Examination, 2011 is going to be held on 04.09.2011 and the fact that the representation of the applicant dated 01.08.2011 is pending for consideration, we deem it proper to direct the respondents to decide the representation of the applicant

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01.08.2011 latest by 30.08.2011 and shall communicate the decision so taken by them to the applicant.

6. With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

AHQ